



ITEM NO.44

COURT NO.7

SECTION II-D

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.2098/2026

[Arising out of impugned final judgment and order dated 26-09-2025 in CRA No. 315/2021 passed by the High Court of Delhi at New Delhi]

TARA DUTT

Petitioner(s)

VERSUS

THE STATE OF NCT OF DELHI

Respondent(s)

(FOR ADMISSION)

Date : 10-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Shantanu Sagar, AOR
Mr. Anil Kumar, Adv.
Mr. Gunjesh Ranjan, Adv.
Mr. Prakash Kumar Mangalam, Adv.
Mr. Manoneet Dwivedi, Adv.
Mr. Abhishek Kumar Gupta, Adv.
Ms. Anshala Verma, Adv.

For Respondent(s) :

Mr. Kanakamedla Ravindra Kumar, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Devraj Bhattacharjee, Adv.
Mr. Madhav Sinhal, Adv.
Mr. Arkaj Kumar, Adv.
Ms. Sweksha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Signature Not Verified
Digitally signed by
VISHAL ANAND
Date: 2026.04.10
16:59:24 IST
Reason:

Heard Mr. Shantanu Sagar, the learned counsel appearing for the petitioner and Mr. Kanakamedla Ravindra Kumar, the learned Additional Solicitor General appearing for the State of NCT of Delhi.

2. Leave granted.

3. The substantive order of sentence passed by the Trial Court, as affirmed by the High Court, is suspended and the appellant is ordered to be released on bail, subject to terms and conditions that the Trial Court may deem fit to impose, pending disposal of the Criminal Appeal.

4. We clarify that by our Order dated 23-2-2026, we had said that the order granting exemption to the appellant from surrendering shall continue to operate and at the same time, we had also directed the appellant to execute a personal bond of Rs.25,000/- with one surety of the like amount before the Trial Court.

5. If the Trial Court wants to impose any other condition, it may do so in its discretion.

(VISHAL ANAND)
DY. REGISTRAR

(POOJA SHARMA)
COURT MASTER (NSH)